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Quality at Value

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FORM B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF PRINTEK GRAPHIX (INDIA) PRIVATE LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	PRINTEK GRAPHIX (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	21/03/2000
3.	Authority under which corporate debtor is incorporated / registered	ROC MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U22219MH2000PTC125086
5.	Address of the registered office and principal office (if any) of corporate debtor	81/82 GANDHI NAGARDAINIK SHIVNEER MARG WORLI, MUMBAI, Maharashtra, India, 400018
6.	Date of closure of Insolvency Resolution Process	17.03.2026
7.	Liquidation commencement date of corporate debtor	17.03.2026 (However, the Liquidation order was received by the Liquidator on 17.06.2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Pradeep Kumar Chakravarty IBBI/PA-003/IP-N000123/2017-2018/11338
9.	Address and e-mail of the liquidator, as registered with the Board	B-301, Jasmine, Agarwal & Doshi Complex, Kauli's heritage City, Bhabola, Vasai West, Distt. Palghar, Maharashtra-401202 pkc195710@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	graphixprintek@gmail.com B-301, Jasmine, Agarwal & Doshi Complex, Kauli's heritage City, Bhabola, Vasai West, Distt. Palghar, Maharashtra-401202
11.	Last date for submission of claims	19.07.2026

Notice is hereby given that the National Company Law Tribunal (Mumbai) has ordered the commencement of liquidation of the Printek Graphix (India) Private Limited on **17.03.2026**.

The stakeholders of Printek Graphix (India) Private Limited are hereby called upon to submit their claims with proof on or before 19.07.2026, to the liquidator at the address mentioned against item No.10. **The claim forms can be obtained from the official site of Insolvency and Bankruptcy Board of India.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties. Name and signature of liquidator : Pradeep Kumar Chakravarty
Date and place : 20.06.2026 Vasai West, Distt. Palghar, Maharashtra -401202

